
(2026) 01 JH CK 1789

In the Jharkhand High Court

Case No : Criminal Miscellaneous Petition No.1328 Of 2024

Sajan Kumar Saw @ Sajjan Saw

APPELLANT

Vs

State Of Jharkhand

RESPONDENT

Date of Decision : 12-01-2026

Acts Referred:

Code of Criminal Procedure, 1973 — Section 482

Citation : (2026) 01 JH CK 1789

Hon'ble Judges : Anil Kumar Choudhary, J

Bench : Single Bench

Advocate : Mahesh Tewari, Vineet Kr. Vashistha, Sanjay Kr. Pandey

Final Decision : Disposed Of

Judgement

Anil Kumar Choudhary, J

1. Heard the parties.

2. This Criminal Miscellaneous Petition has been filed invoking the jurisdiction of this Court under Section 482 of the Code of Criminal Procedure with the prayer for direction to be issued to the learned trial court to take into consideration the compromise entered into between the parties and to expeditiously dispose of the Jharia P.S. Case No. 210 of 2016 corresponding to G.R. Case No. 3655 of 2016.

3. Learned Spl.P.P. appearing for the State and the learned counsel for the opposite party No.2 have no serious objection to the prayer of the petitioners.

4. Considering the aforesaid facts, this Criminal Miscellaneous Petition is disposed of with the direction that the learned trial court will dispose of the Jharia P.S. Case No. 210 of 2016 corresponding to G.R. Case No. 3655 of 2016 in accordance with law expeditiously.

5. This Criminal Miscellaneous Petition is disposed of with the aforesaid direction.

6. In view of disposal of this Criminal Miscellaneous Petition, I.A. No.4417 of 2025 is disposed of being infructuous.